

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. †2562
TO BE ANSWERED ON 01.08.2017**

ISSUANCE OF CASTE CERTIFICATES FOR SCs AND OBCs

†2562. SHRI JUGAL KISHORE:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the persons belonging to Scheduled Castes (SCs) and Other Backward Classes (OBCs) residing outside their home State face many problems in obtaining caste certificates;
- (b) if so, the details thereof and the steps taken by the Government to simplify the relevant rules to facilitate these deprived sections of the society; and
- (c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a) to (c): In order to remove the difficulty faced by persons belonging to Scheduled Castes (SCs) and Scheduled Tribes (STs), who have migrated from one State/ Union Territory (UT) to another, in obtaining caste certificate from the State/ UT to which they have migrated, it had been clarified to all State Governments and UT Administrations, vide Ministry of Home Affairs letters dated 18.11.1982 and 06.08.1984, that the prescribed authority of a State Government/ UT Administration may issue the SC/ ST certificate to a person who has migrated from another State/UT, on the production of a genuine certificate issued to his father/ mother by the prescribed authority of the State/ UT of the father's/mother's origin, except where the prescribed authority feels that detailed enquiry is necessary through the State of origin before issue of the certificate. The certificate will be issued irrespective of whether the caste in question is scheduled or not in relation to the State/UT to which the person has migrated.

For OBCs similar instructions were issued to States and UTs in Ministry of Welfare's letter dated 08.04.1994.
